

ITEM NO.44

COURT NO.14

SECTION XII-A

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G SPetition for Special Leave to Appeal (C) No.30442/2019

[Arising out of impugned final judgment and order dated 17-07-2019 in CRP No. 2944/2014 passed by the High Court of Andhra Pradesh at Amravati]

SUNKARI TIRUMALA RAO &amp; ORS.

Petitioner(s)

VERSUS

PENKI ARUNA KUMARI

Respondent(s)

(IA No. 189368/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 189367/2019 - EXEMPTION FROM FILING O.T. & IA No. 189365/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 17-01-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.B. PARDIWALA  
HON'BLE MR. JUSTICE R. MAHADEVAN

For Petitioner(s) :

Mr. F. I. Choudhury, AOR

For Respondent(s) :

Ms. Manjeet Kirpal, AOR  
Ms. Ritu Puri, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

1. Exemption Applications are allowed.
2. The Special Leave Petition fails and is hereby dismissed, in terms of the signed Reportable Order.
3. Pending applications, if any, also stand disposed of.

(VISHAL ANAND)  
ASTT. REGISTRAR-cum-PS

(POOJA SHARMA)  
COURT MASTER (NSH)

(Signed Order is placed on the file)